

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 87800 of 2014

(Arising out of Order-in-Original No. 198/MAK(198) COMMR/RGD/2013-14 dated 31.3.2014 passed by Commissioner of Central Excise, Raigad)

S.S. Patil & Sons

Plot No.31 Road No.4, Sector 1/5
New Panvel,
Raigad 410 206

.....Appellant

VERSUS

**Commissioner of Central
Excise, Raigad**

Utpad Shulk Bhavan Plot No.1 Sector 17,
Khandeshwar,
Navi Mumbai 410 206

.....Respondent

Appearance:

Shri Kiran Chavan, Advocate for the Appellant

Shri D.M. Shinde, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85528/2020

Date of Hearing: 11.03.2020

Date of Decision:11.03.2020

Per: S.K. MOHANTY

When the matter was called for hearing, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also submitted the SVLDRS-4 Certificate issued by the

competent authority. Since the₂dispute has already been settled under the said scheme, the appeal is accordingly dismissed.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Sm